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Uttar Pradesh Rural Housing Board (Amendment) Act, 1997 17 of 1997

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An Act further to amend the Uttar Pradesh Rural Housing Board Act, 1983 It is hereby enacted in the Forty-eighth Year of the Republic of India as follows:--

1. Short Title :-

This Act may be called the Uttar Pradesh Rural Housing Board (Amendment) Act, 1997.

2. Amendment Of Section 4 Of U.P. Act No. 27 Of 1983 :-

In Section 4 of the Uttar Pradesh Rural Housing Board Act, 1983, in Sub-section (1), for Clause (a) the following Clause shall be substituted, namely:--

"(a) One person to be nominated as Chairman by the State Government. .. Chairman".